

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 861
(To be answered on the 7th February 2019)**

PROPOSAL TO CAP AIRFARE

861. SHRI K. PARASURAMAN

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has proposed to cap airfares during the periods of crisis such as national calamities or agitations;
- (b) if so, whether the proposal has been opposed by flight operators as it would lead to financial loss to the aviation companies;
- (c) if so, the details thereof and whether the Government will come forward to reduce or waive its various fee during the crisis time so as to reduce the airfare; and
- (d) if so, the details thereof and the response of the Government in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) to (d): With the repeal of the Air Corporation Act in March 1994, the provision of air fare approval was dispensed with by the Government. Under the provision of Sub Rule (1) of Rule 135 of the Aircraft Rules, 1937, every air transport undertaking engaged in scheduled air services are required to establish tariff having regard to all relevant factors, including the cost of operation, characteristic of services, reasonable profit and the generally prevailing tariff. The fares established by airlines under the provision of Sub Rule (1) of Rule 135 of the Aircraft Rules, 1937 are required to be displayed by the airlines on their websites in compliance of Sub Rule 02 of Rule 135, of the Aircraft Rule, 1937.
